

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Mr. Justice Ramendra Jain, Additional Judge of the Punjab & Haryana High Court as Permanent Judge.

We have perused the recommendation made by the Collegium of the Punjab & Haryana High Court vide Minutes dated 16th February, 2018 placed in the file. As per record, views of the Constitutional authorities in the States of Punjab & Haryana with regard to the above recommendation are not yet received.

In order to ascertain suitability of Mr. Justice Ramendra Jain for being appointed as Permanent Judge, we have consulted our colleagues who are conversant with the affairs of the Punjab & Haryana High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

The Committee constituted in terms of the Resolution dated 26th October, 2017 of the Supreme Court Collegium, after going through the judgments delivered by Mr. Justice Ramendra Jain has submitted its report. A copy of the said report is placed below.

Taking into consideration the material on record, including the recommendation of the High Court Collegium, views of our consultee-colleagues and the report of the Judgment Evaluation Committee, the Collegium finds Mr. Justice Ramendra Jain, Additional Judge, suitable for appointment as Permanent Judge.

In view of the above, the Collegium resolves to recommend that Mr. Justice Ramendra Jain, Additional Judge, be appointed as Permanent Judge of the Punjab & Haryana High Court.

We have taken note of the observations of Department of Justice made in the file relating to impending proposal of transfer of Mr. Justice Ramendra Jain to Karnataka High Court. Since the current term of Mr. Justice Ramendra Jain is going to expire shortly on 19th April, 2018, the Collegium resolves that the above recommendation for appointment of Mr. Justice Ramendra Jain as Permanent Judge be processed expeditiously.

(Dipak Misra), C.J.I.

(J. Chelameswar), J.

(Ranjan Gogoi), J.

March 26, 2018.

